

CENTRAL ADMINISTRATIVE TRIBUNAL, ERIAKULAM BENCH

O.A. NO.8 OF 1999.

Thursday this the 7th day of January 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

C. Ganesan,
Ex-Casual Labourer,
Southern Railly, Palghat Division,
Residing at:Door No.66,
Indira Gandhi Street,

Nadar Medu,
Poondurai Road,
Erode -2.

.. Applicant

(By Advocate Shri TC Govinda Swamy)

Vs.

1. The Chief Personnel Officer,
Southern Railway;
Headquarters Office,
Park Town P.O.,
Madras 3.
2. The Divisional Railway Manager,
Southern Railway,
Palghat Division,
Palghat.
3. The Senior Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.

.. Respondents

(By Advocate Smt. Sumathi Dandapani)

The application having been heard on 7th January, 1999
the Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to direct the respondents 2 and 3
to include him in the list of retrenched casual labourers belonging
to the Civil Engineering Department of Southern Railway, Palghat
Division and to grant him consequential benefits of
re-engagement/absorption with effect from the date of such
engagement/absorption of casual labourers in preference to and along
with casual labourers with lesser number of days of service than
the applicant.

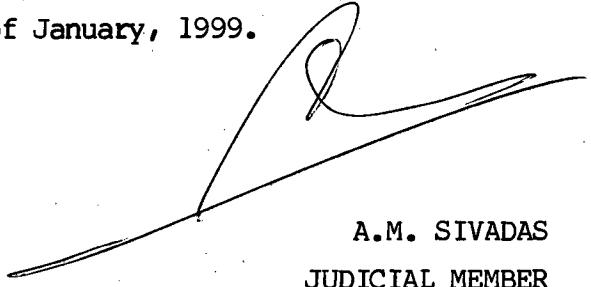
2. When the O.A. was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a comprehensive representation to the second respondent for redressal of his grievance.

3. The Learned counsel appearing for the respondents submitted that there is no objection for adopting such a course leaving open the question of limitation.

4. Accordingly, the applicant is permitted to submit a comprehensive representation to the second respondent within fifteen days from today. If such a representation is received the second respondent shall consider the same and pass appropriate orders within three months from the date of receipt of the representation. I express no opinion on the question of limitation.

5. Original Application is disposed of as above. No costs.

Thursday this the 7th day of January, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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